

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 406
IB/748/ND/2021

IN THE MATTER OF:

Crayons advertising private limited	...	Applicant
Versus		
Nayati healthcare & research NCR privatelimited	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 13.03.2023

Coram:

MR. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Ananya Arora, Adv.
For the Respondent : Mr. Abhishek Choudhary, Adv.

ORDER

Learned Counsels for both the sides appeared and stated that as the matter is being settled in between them the petitioner wants to withdraw the petition. As prayed by the Learned Counsel for the petitioner, the petition is dismissed as withdrawn.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
ASHOK KUMAR BHARDWAJ
MEMBER (JUDICIAL)